

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## NEW DELHI

### Petition No. 289/TT/2023

<b>Subject</b>	Petition for determination of transmission tariff from the COD to 31.3.2024 for “Eastern Region Strengthening Scheme-XXIV” in Eastern Region.
<b>Date of Hearing</b>	15.12.2023
<b>Coram</b>	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P.K. Singh, Member
<b>Petitioner</b>	Power Grid Corporation of India Limited
<b>Respondents</b>	Bihar State Power (Holding) Company Limited and 5 others
<b>Parties Present</b>	Shri Amit Yadav, PGCIL Shri Vivek Kumar Sigh, PGCIL Shri B.B. Rath, PGCIL

### Record of Proceedings

The representative of the Petitioner submitted that the instant petition is filed for the determination of transmission tariff from COD to 31.3.2024 in respect of the transmission asset i.e. shifting of 400 kV side of 400/220 kV, 315 MVA ICT-I at Durgapur from Bus Section-A to Bus Section-B under “Eastern Region Strengthening Scheme-XXIV” in Eastern Region. Investment Approval (IA) of the transmission project was granted on 19.6.2021. The SCOD of the transmission asset is 18.3.2022, against which it is completed on 20.11.2022, with a time over-run of 247 days.

2. The Commission directed the Petitioner to submit the following additional information on an affidavit by 12.1.2024, with an advance copy to the Respondents:

- i) Details of works for which Additional Capital Expenditure (ACE) has been projected in 2022-23 and 2023-24, including the works against which balance/retention payments are projected to be made.
- ii) Revised tariff forms for the 2019-24 tariff period for the transmission asset along with linked Excel.
- iii) The time over-run has been attributed to the outbreak of the Covid-19 pandemic (2<sup>nd</sup> wave) and unprecedented rainfall in the lean season. In this context, the petitioner to submit the affected activities as per the implementation schedule, substantiating them with appropriate documents.
- iv) The details of works for which ACE is claimed in the following format:



Asset No.	Head wise /Party wise	Particulars	Year of Actual Capitalization	Outstanding Liability as on COD	Discharge (year- wise)			Reversal (year- wise)			Additional Liability Recognized			Outstanding Liability as on 31.3.2024	
					2019-24			2019-24			2024-29				
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- v) The Petitioner has provided Form 5 considering the total completion cost of ₹428.41 lakh, which includes the ACE of ₹29.80 lakh for 2024-25. The Petitioner is to revise the same and submit the revised Form 5 considering the completion cost till 31.3.2024, i.e. ₹398.61 lakh, clearly showing the price variation with respect to IA along with detailed justifications and details of undischarged liabilities as submitted in the instant petition.
- vi) The Petitioner, under the head 'Reasons for cost variation/ overrun', has submitted the reasons for cost over-run amounting to ₹180 lakh in comparison to IA cost of ₹270 lakh. However, the cost over-run with respect to the completion cost of ₹398.61 lakh as on 31.3.2024 and IA is ₹128.61 lakh and cost over-run with respect to the completion cost of ₹428.41 lakh as on 31.3.2025, and IA is ₹158.41 lakh. In this context, the petitioner to submit the following information:
- Quantify the exact amount of cost escalation against each reason submitted under the head "Reasons for cost variation/ overrun" to match the cost escalation of ₹128.61 lakh as on 31.3.2024 and ₹157.41 lakh as on 31.3.2025.
  - Head-wise asset details where there is a cost overrun.
- vii) The linked computation of IDC claimed along with the actual drawl in Excel format given below with all formulae for the transmission asset:

Loan	Amount	Interest Rate	Date of Drawl	Total IDC	Interest payment date up to DOCO	Interest discharged up to DOCO	Interest payment date after DOCO	Interest discharged after DOCO

3. The Commission also directed the Respondents to file their replies, if any, by 31.1.2024 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 12.2.2024. The Commission further directed the parties to complete the pleadings within the aforesaid timelines and observed that no extension of time would be entertained

4. The Petition will be listed for further hearing on 21.2.2024.

**By order of the Commission**

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(V. Sreenivas)  
Joint Chief (Law)



